GOVERNMENT OF INDIA MINISTRY OF POWER LOK SABHA UNSTARRED QUESTION NO.301 ANSWERED ON 08.12.2022

FREE ELECTRICITY TO FARMERS

†301. SHRI RODMAL NAGAR:

Will the Minister of POWER be pleased to state:

- (a) whether free electricity is being provided to Scheduled Caste and Scheduled Tribe farmers having land upto one hectare and agricultural pumps upto five HP in Madhya Pradesh;
- (b) if so, the quantum of funds spent on it during the last year and the current year;
- (c) whether the Government has any plan for redressal of complaints related to irregular electricity supply, burnt faulty transformers, power line obstructions and erroneous bills in urban and rural areas within the time limit in the interest of electricity consumers; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) & (b): As per information received from Government of Madhya Pradesh, free electricity is being provided to Scheduled Caste and Scheduled Tribe farmers having land upto one hectare and agricultural pumps upto five HP in Madhya Pradesh.

Subsidy claims of SC/ST farmers having land upto 1 hectare and agriculture pump upto 5 HP for last year and current year are mentioned below:

Year	FY 2021-22	FY 2022-23 (upto August 2022)
Amount	Rs 4506.87 Cr	Rs. 1403.38 Cr

(c) & (d): The Electricity (Rights of Consumers) Rules, 2020 and its subsequent amendments in 2021 and 2022 has provisions for having a call centre for registering and tracking of service requests and complaints received from the consumers, compensation to consumers for not meeting standards of performance specified by the Commission. These Rules also provide for establishment of Consumer Grievance Redressal Forum (CGRF) at different levels to cater the needs of the sub-division, division, circle, zone, company level.
